

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. MA.571 of 2000
(OA.471 of 1997)

Present : Hon'ble Mr. D. Purkayastha, Judicial Member

KUMARESH BRAHMA

v/s

UNION OF INDIA & ORS. (G.S.I.)

For the applicant(s) : Mr. T.K. Biswas, counsel

For the respondents : Ms. K. Banerjee, counsel

Heard on : 16.11.2000

Order on : 16.11.2000

O R D E R

D.Purkayastha, J.M.:-

The applicant Sri Kumares Brahma has filed this Misc. Application seeking an Interim Order to stop the promotion/up-gradation of the posts of A.C.P.O. without considering the applicant's case on the ground that he has already challenged the selection made by the respondents for appointment to the post of Printer Gr.I and it is pending for decision.

2. Ms. K. Banerjee, 1d. counsel appearing on behalf of the respondents submits that she does not bring the Brief today and so, she is unable to argue the case.

3. I have considered the submissions made by 1d. counsel of both sides and I have gone through the records. I am of the considered view that the application does not warrant any Interim Order at this stage. If the applicant succeeds ultimately, he would get all benefits as claimed in this application. Accordingly, M.A. is disposed of. No costs.


D.PURKAYASTHA
MEMBER (J)